

units. And they are directed to pay the interest when the unit becomes viable. But the Government at this moment does not have any proposal to waive the amount of interest. Moreover such practice should not be encouraged.

**SHRI MADAN LAL KHURANA:** Mr. Speaker, Sir, in the last budget session after the definition of small scale industry was changed and investment limit was increased to Rs. 50 lakhs from Rs. 25 lakhs. This announcement was made in the Parliament. But the circular to this effect has not yet reached the concerned offices. As a result the files are pending there for last one year and no work is being done. So I would like the Government to give an explanation and it should also give reasons as to why the orders regarding raising the limit from 25 lakhs to 50 lakhs have not been issued?

**SHRI CHANDRA SHEKHAR:** Mr. Speaker, Sir, I am well aware of the difficulties but we have some difficulties of our own. The full-fledged industrial policy was not announced at that time. So we would like to consider that issue first. Some of the hon. Members from Bengal have raised some questions about this. This is not the question of the Bank policy alone, or of giving assistance to some units. Actually we did not have any investment policy some time back. As a result some such units have come up which are not functioning at present. So the government proposes to formulate a policy only after co-ordinating the investment policy, industrial policy and financial support policy taken together. So far as the question of small scale industries is concerned, it was considered, but only one aspect was considered and notification was issued, but other aspects were not looked into.

[English]

The problem is that we have to take a coordinated view about the investment policy, about the industrial policy and what financial support should be given to what units. This is one problem. The other problem is that we have to go into the details of

the small scale and tiny units and also the bigger units which are viable and which are not viable. This will take some time because there is a backlog of years altogether. We cannot take a decision in five days. Adhoc decisions can be taken, but adhoc decisions will again put us into the same difficulties which we are facing today.

**SHRI NIRMAL KANTI CHATTERJEE:** A reference has been made to the problem of viability. Is the Prime Minister aware that some of the problems of viability arose from our import policy and from our liberal policy to the large scale industrial units? I know several cases. Is the Prime Minister aware that because of the liberal approach towards import and because of the liberal approach to large scale units, including funding from financial institutions, the small scale sector growth is being affected and the existing units have started collapsing? Is he aware of that and to what extent is he going to modify the policies?

**SHRI CHANDRA SHAKHAR:** We are aware of the problem and I agree with the hon. Member that many complications have been created because of the, I don't say, the particular policies that he has mentioned because I don't want to commit on that, but because of not well thought our policies in many years. This is why we are getting difficulties to come any conclusion immediately, because all these things are linked up together. If we have to give a viable policy statement, that should take into consideration the whole ambit of the problem that is going to create problem for tomorrow.

#### **Transport subsidy to Industries in Andaman and Nicobar Islands**

\*104. **SHRI MANORANJAN BHAKATA:** Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware that transport subsidy has not been paid for the last two years to the industries in Andaman and Nicobar Islands and thereby the

industries in the Island are becoming sick; and

(b) if so, the action contemplated to provide funds to Andaman and Nicobar Administration for making payments to these industries?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) and (b). An amount of Rs. 86.95 lakhs was released to Union Territory of Andaman and Nicobar Islands towards transport subsidy during 1989-90. During the year 1990-91, funds could not be released under the Transport Subsidy Scheme in the absence of any budgetary provision for the purpose. The eligible claims would however, be reimbursed as soon as funds are made available.

SHRI MANORANJAN BHAKATA: By the reply of the hon. Minister it appears that there is no qualitative change of the Government of what we witnessed in the last eleven months. In that time the hon. Prime Minister used to write letters to MPs about the actions he had taken on different subjects. From the rampart of the Red Fort he announced that a transport subsidy to the north eastern region and Andaman and Nicobar islands will continue. But there was no notification; there was no order in the file and only letters go on.

Now Mr. Dandavate is not here, he assured me in this House. I met the present Finance Minister also and requested him because what is the purpose of this transport subsidy and capital subsidy in the backward region. If we really want to do something in the backward region then the schemes of the Government must be implemented fully and if it is not implemented in time that means the progress will not be made in that territory.

I would like to know what is the purpose of introducing this scheme; whether the Government has, as per the announcement, issue the notifications for another five years; and what is the total amount the union territory has claimed to the Central Government under this scheme.

THE PRIME MINISTER (SHRI CHANDRA SHEKHAR): I can well understand the agony of the hon. Member. It is not the agony of Andamans only; it is the agony of all the States. It is true that the previous Prime Minister announced capital subsidy and transport subsidy. I don't know about Andamans. According to my memory the State Governments have daimed near about Rs. 200 crores capital subsidy and Rs. 30 crores for transport subsidy. But unfortunately in spite of the announcement of the Prime Minister there is not a single penny in the budget provisions. So the Government of India could not have done anything. But, as the State Governments have spent the money and they are demanding it, I have asked the hon. Finance Minister to make provision of it. You know, already we are facing deficit budget. But I assure the hon. Member that the Government of India will honour the commitment made by the previous Government in spite of the fact that that commitment was without any budgetary provision.

SHRI MANORANJAN BHAKATA: While I extend my heartfelt thanks to the hon. Prime Minister for his announcement, I would like to state that there are distinct differences between Andaman and Nicobar Islands and other States because Andaman and Nicobar Islands is an Union Territory, situated in the midst of sea. A lot of problems are there in respect of Andaman and Nicobar Islands, which the other States do not have. The State Governments have got their own budgetary system and they can make some payments from their own budgets. But, in the case of Union Territory, it is completely dependent on the Central budget and Central support. That is why, I request the hon. Prime Minister to kindly assure that whatever the balance money is there, it will be brought in this Supplementary Budget and paid to the Andaman and Nicobar Islands.

SHRI CHANDRA SHEKHAR: Mr. Speaker, Sir, whether it is an Union Territory or the State Governments, whatever budgetary provisions are there, the Government of India cannot spend a single penny without budgetary provision. The hon. Member, while

being worried about his problem, should worry about the problem of the Government. If there is no provision in the Budget, we shall have to make arrangement and I assure the hon. Member that we shall take all steps and all the commitments will be honoured. It will take some time for us; some steps have been taken by the Finance Ministry; it will take some time to honour it. And Andaman, of course, will get priority over other States.

[Translation]

### Broadcast/Telecast of Programmes in Sanskrit

\*105. SHRI SATYNARAYAN JATIYA:  
SHRI ISHWAR CHAUDHARY:

Will the PRIME MINISTER be pleased to state:

(a) whether Akashvani and Doordarshan have discontinued broadcast/telecast of programmes in Sanskrit;

(b) if so whether Akashvani has also discontinued the broadcast of Sanskrit Bhajans and their stotras under Archana and Vandana programmes;

(c) if so, the reasons therefor; and

(d) the percentage of every day total broadcasting time given for programmes of Sanskrit in the broadcast/telecast of Akashvani and Doordarshan during the month of January, 1991?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRISUBODH KANT SAHAY): (a) No, Sir;

(b) While Vandana is a predominantly Hindi programme, Archana includes Sanskrit programmes.

(c) Does not arise.

(d) Such an information is not kept centrally in a compiled form.

[Translation]

SHRI SATYNARAYAN JATIYA: Mr. Speaker, Sir, my question is related to Sanskrit language. As all of us know that this language is the treasury of the culture of our country. I come from Ujjain which is known for its great poet Kalidasa who is famous all over the world. We are all acquainted with the works of Kalidasa. The hon. Minister in his reply has stated that neither any curtailment has been made in the time allotted for Sanskrit programme nor the programmes in this language have been discontinued. But the fact is that the programme relating to teaching of Sanskrit language has been almost discontinued. The part (b) of my question relates to the Sanskrit programme under "Archana" programme. 'Archana' and 'Vandana' are two separate programmes which were broadcast by the Akashvani, in which shlokas and couplets from Vedas were recited. The broadcast of these has since been discontinued. Sir, through you, I would like to know whether the broadcast will be resumed without making any curtailment? And further, I would like to know whether the news in Sanskrit will be telecast through Doordarshan also as it is broadcast through the Akashvani?

SHRI SUBODH KANT SAHAY: Mr. Speaker, Sir, it is not correct to say that the programme 'Archana' was only in Sanskrit language as the hon. Member has stated. It is true that there used to be a programme in Sanskrit under this programme. The Doordarshan also telecasts 15 minute programme in Sanskrit every week. The Akashvani broadcasts two news bulletins in Sanskrit daily. The annual average of the programme in Sanskrit comes to approximately 500 hours. Thus, I think both the Akashvani and Doordarshan are prepared to broadcast/telecast the programme in this language. However, there is no proposal to telecast News in Sanskrit at present.

SHRI SATYNARAYAN JATIYA: Mr.